built around the total solar eclipse of October 24, 1995; and a campaign to educate and encourage people on voluntary blood donation.

Employment Assurance Scheme in Manipur

3800. SHRI W. ANGOU SINGH: Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state:

- (a) whether it is a fact that out of thirtyone blocks in Manipur, only twenty-two blocks have been covered under the Employment Assurance Scheme;
- (b) if so, by when the remaining nine blocks are likely to be covered; and
- (c) the names of blocks which are not covered yet?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHAND-RADEO PRASAD VARMA): (a) Yes, Sir.

- (b) The Employment Assurance Scheme is likely to be extended to all the remaining blocks of the country in the next two years.
- (c) The names of the blocks which are yet to be covered under Employment Assurance Scheme are given below:—

District Block

- 1. Bishnupur 1. Bishnupur
 - 2. Moirang-Khunou

1.	Imphal Sawomb	East-1
2.	Imphal Keirab Bitra	East-II
3.	Raimphal Haoran	West-I
4.	Imphal Wango	West-II
5.	Jiriban	
1.	Kakching-Langmeidong	
2.	Thoubal-Athokpo	om
	 3. 4. 1. 	 Imphal Keirab Bitra Raimphal Haoran Imphal Wango Jiriban

Formation of District Planning Committees

3801. SHRI DIPANKAR MUKHERJEE: SHRI MD. SALIM:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Constitution (74th Amendment) Act, 1992 envisaged formation of District Planning Committees; and
- (b) if so, the detailed status report of its implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The detailed status Report is as under:—

STATUS OF DISTRICT PLANNING COMMISSION

S.No.STATE/UT		UT	STATUS
1.	Andhra	Pradesh	District Planning Committees are being constituted in the State
2.	Assam		The Town & Country Planning Department of the State Government is taking action in the matter.
3	BIHAR		State Municipal Act has already amended to provide constitution of the District Planning Committee.
4.	GOA		Necesary provision has been made in the State Municipal Law for the District Planning.